

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.4236/Del/2019
Assessment Year: 2014-15

Sh. Rahul Garg, Prop. M/s. Rani Sati Trading Co., Marsh Ganj Mandi, Shamli, Uttar Pradesh	Vs.	Pr. CIT, Muzaffarnagar
PAN :AFHPG3591A		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Sumit Verma, Sr. DR

Date of hearing	06.01.2023
Date of pronouncement	06.01.2023

ORDER

PER SAKTIJIT DEY, JM:

This is an appeal by the assessee against order dated 06.03.2019 of learned Principal Commissioner of Income Tax, Muzaffarnagar, for the assessment year 2014-15.

2. When the appeal was called for hearing, none appeared on behalf of the assessee. However, the assessee has furnished letter dated 23.12.2022 seeking withdrawal of the appeal.

3. Accepting prayer of the assessee for withdrawal of the appeal, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 6th January, 2023

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 6th January, 2023.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi